

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 134/TL/2024**

- Subject : Application under Section-14, 15, 79 (1) (e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of a Separate Transmission License to KPS1 Transmission Limited under RTM route.
- Date of Hearing : **8.5.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : KPS1 Transmission Limited
- Respondent : Central Transmission Utility of India Limited & Ors.
- Parties Present : Shri Bhavesh Kundalia, KPS1TL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Member, Shri P. K. Singh did not participate in the proceedings.

2. The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate Transmission Licence under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for the implementation of the “*Transmission scheme for injection beyond 3 GW RE power at Khavda PSI (KPS1)*” under the Regulated Tariff Mechanism (RTM) route. The representative of the Petitioner further submitted that the Petitioner has complied with all the requirements, and CTUIL has also recommended the grant of a transmission licence to the Petitioner company under Section 15(4) of the Electricity Act, 2003.
3. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:
- (a) Admit and issue notice to Respondents.
- (b) The Petitioner to implead the beneficiaries of Western Region and file revised Memo of Parties within two days.
- (b) Respondents, including impleaded the beneficiaries, to file their respective replies to the Petition within two weeks with a copy to the Petitioner who may file its rejoinder, if any, within two weeks thereafter.

(c) The Petitioner to file the following information on an affidavit within two weeks:

(i) The updated status of the commissioning schedule of the RE project of 'Sarjan Realities Pvt. Ltd.'

(ii) A copy of the Concession Agreement signed with the CTUIL.

(iii) A copy of Form II as per the format prescribed in the 2009 Transmission Licence Regulations, and posted on the Petitioners' website is required as per Order dated 22.01.2022 in Petition No. 1/SM/2022.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**